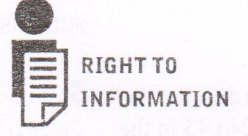




The Code of Criminal Procedure (Andhra Pradesh Amendment) Bill, 2018

Act 17 of 2019

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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 17

AMARAVATI, MONDAY, 13th MAY, 2019.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature which was reserved by the Governor on the 19th October, 2018 for the consideration and assent of the President, received the assent of the President on the 4th May, 2019 and the said assent is hereby first published on the 13th May, 2019 in the Andhra Pradesh Gazette for general information :

ACT No. 17 of 2019

**AN ACT FURTHER TO AMEND THE CODE OF CRIMINAL
PROCEDURE, 1973, IN ITS APPLICATION TO THE STATE OF
ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows :-

1. (1) This Act may be called the Code of Criminal Procedure (Andhra Pradesh Amendment) Act, 2018. Short title, extent and commencement.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may by notification, in the Andhra Pradesh Gazette, appoint.
2. In the Code of Criminal Procedure, 1973 (hereinafter referred to as the Principal Act) in section 441, in sub-section (1), the following words shall be added at the end, namely,- Amendment of section 441. Central Act 2 of 1974.

“and for imposition of a fine not exceeding the amount prescribed in the surety bond, in case the surety fails to produce the accused on the date fixed by the court in grave/serious offences.”

Amendment of Form No.45 in the Second Schedule.

3. In the Principal Act, in the Second Schedule, in Form No.45, in paragraph 2, after the words, “to forfeit to Government the sum of rupees” the following words shall be added namely:-

“and I shall pay the fine imposed by the court in case I fail to produce the accused on the date fixed by the court.”.

DUPPALA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.